

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

18

O.A. No. 3114 of 1992

New Delhi, this 9th day of March, 1999.

HON'BLE MR. JUSTICE S. VENKATRAMAN, VICE CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Shrimati Devi Bai
Literacy Teacher
Nari Niketan
Jail Road
New Delhi - 110064.

... Applicant

By Advocate: Mrs C.M. Chopra

versus

1. Union of India,
through the Secretary
Ministry of Home Affairs
North Block
New Delhi - 110001.
2. Delhi Administration
through the Chief Secretary
Old Secretariat
Delhi.
3. The Director
Directorate of Social Welfare
Delhi Administration
7 Lancers Road
Timarpur
Delhi.
4. The Director
Nari Niketan
Jail Road
New Delhi - 110064

... Respondents

By Advocate: Shri Ajesh Luthra, proxy
counsel for Mrs Jyotshna Kaushik

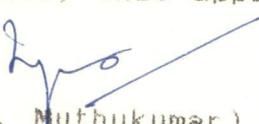
O R D E R (ORAL)

HON'BLE MR. S. VENKATRAMAN, VC(J)

It is not disputed that this applicant was applicant No.25 in OA.1228/95, wherein she had sought for the relief which according to her was due to her in the cadre of Teacher. That application has been disposed of by

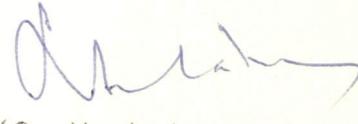
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judgment dated 7.10.96 giving certain reliefs. This application has been filed by the applicant much earlier to that application seeking reliefs both in the cadre of Teacher as well as UDC. Now that the applicant has chosen to file a separate application seeking reliefs in the Teacher cadre and she has also secured some reliefs in that case, the present application can no longer survive. Hence, this application stands disposed of.



(K. Muthukumar)
Member (A)

dhc



(S. Venkatraman)
Vice Chairman (J)